

for import of almonds only for a value of Rs. 20,000/- irrespective of the value of dry fruit licences. The issue of dry fruits and almonds licences would be subject to evidence of having made exports to the extent of the entire value of the licences issued during the previous licensing year. However, this provision for grant of import licences for dry fruits and almonds was deleted *vide* Public Notice No. 143-ITC (PN)/90-93 dated 28.3.1991. On a review of the policy, with effect from 20.9.1991, it was decided to grant Special Licence, subject to a maximum of Rupee equivalent to US \$ 1300 during 1991-92 to all those who obtained licences for import of almonds in 1990-92 in terms of the provision in Para 166 of the Policy and fulfilled the export obligation in respect of such licences. These licences are not transferable or saleable. The Government is not aware of any violation of this policy through sale of such licenses.

Construction of Varapuzha Bridge In Cochin

899. PROF. K.V. THOMAS: Will the Minister of SURFACE TRANSPORT be pleased to state:

(a) whether the acquisition procedure for the land for construction of bridge on national Highway No. 17 at Varapuzha in Ernakulam district of Kerala has been completed;

(b) if so, the details thereof;

(c) the total expenditure likely to be incurred on this project; and

(d) the time by which the construction work is proposed to be started?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) Land acquisition for the construction of Varapuzha bridge

and its approaches has not yet been completed.

(b) Does not arise.

(c) and (d). The estimated cost of the project is Rs. 24.43 crores. Since land acquisition is still in progress, it is too early to indicate the time by which construction work is likely to start.

[*Translation*]

Permanent Residences for Army Personnel in Kota Cantonment

900. SHRI DAU DAYAL JOSHI: Will the Minister of DEFENCE be pleased to state:

(a) the army cantonments in Rajasthan where temporary and permanent residences are built for the Army personnel;

(b) whether any temporary arrangement have been made for the regiment in Kota Cantonment;

(c) whether some cantonment land has been let out for residential purposes;

(d) if so, the details thereof and the reasons therefor;

(e) whether the Government propose to build permanent residences for army personnel in these cantonments;

(f) if so, the details thereof; and

(g) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) to (g). In Cantonment/Military Stations, permanent accommodation is normally built for Army Person-